

REPORT OF THE OVERSIGHT COMMITTEE, NGT, U.P, LUCKNOW

IN THE MATTER OF:-

ORIGINAL APPLICATION NO. 985-986/2019

**IN RE : WATER POLLUTION BY TANNERIES AT JAJMAU,
KANPUR, UTTAR PRADESH**

WITH

**IN RE : WATER POLLUTION AT RANIA, KANPUR DEHAT &
RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH**

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SUPPLEMENTARY REPORT – II OF THE OVERSIGHT COMMITTEE IN COMPLIANCE OF THE ORDER OF HON’BLE THE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 985/2019 IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU, KANPUR, UTTAR PRADESH WITH O.A. NO. 986/2019 IN RE: WATER POLLUTION AT RANIA, KANPUR DEHAT & RAKHI MANDI, KANPUR NAGAR, UTTAR PRADESH

The Hon’ble NGT, while dealing with **OAs No. 985 of 2019** and **986 of 2019** relating to the scientific disposal of chromium dumps at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur Nagar, which have been in existence since 1976 and have inter alia resulted in contamination of ground water, thereby depriving the inhabitants of access to proper quality drinking water, has passed several orders on different dates for controlling pollution, restoring environment and improving the quality of life of the local people.

The Hon’ble NGT passed an order on 23.09.2022, directing all concerned to take immediate remedial action for the disposal of legacy chromium waste and also take systemic measures to ensure that such situation does not arise in future. The Oversight Committee has reviewed the progress in this case and submitted its report to the Hon’ble NGT from time to time, the last being on 22.02.2023 but it couldn’t be taken up as the case was rescheduled for 28.03.2023. Therefore, a supplementary report was submitted on 24.03.2024 (Supplementary report-I). The case was rescheduled for 05.04.2023 and 17.04.2023 and now for 15.05.2023. Therefore, this supplementary report - II in continuation of the earlier reports dated 22.02.2023 and 24.03.2023 (Supplementary report-I) presenting the status of compliance till 30.04.2023, is being submitted.

Status of Compliance:

Progress regarding various directions issued by the Hon’ble NGT is same as reported in the previous reports except on direction no. 01 where it has been reported that the M/s Uttar Pradesh Waste Management Project has lifted 72,283 MT and treated 57,744.645 MT out of 80,000 MT of allocation of the

waste and M/s Bharat Oil and Waste Management Ltd has lifted 4962 MT and treated 2898.54 MT out of 5000 MT of allocation of waste. Considering the pace of work and the quantity of waste remediated till date, scientific remediation and disposal of the entire waste, appears to be achievable by the target date.

Recommendations:

In view of the above, the nature of recommendations made in the previous report dated 22.02.2023 does not undergo any change, hence reiterated.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

09-May-23

09-May-23

X Anant Kumar Singh

Anant Kumar Singh
Member, Oversight Committee
Signed by: ANANT KUMAR SINGH

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

May 09, 2023

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